(२) महाराष्ट्र कारागृहे (कैद्यांना सुविधा) (सुधारणा) नियम, १९६२ मधील नियम क्रमांक ४ मधील पोट नियम (२) मध्ये,—

(अ) कंसातील "१८९८" या संख्येऐवजी "१९७३" ही संख्या वाचण्यात यावी.

(ब) "किंवा अधीक्षकांच्या स्वेच्छाधिकारानुसार वारंवार" हा शब्द समुच्चय वगळण्यात यावा.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,

सु. म. माने,
कार्यासन अधिकारी.

HOME DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 6th February 2002

NOTIFICATION

PRISONS ACT, 1894.

No. MIS. 0197/10(75)/PRS-2.—In exercise of the powers conferred by Clause (28) of Section 59 of the Prisons Act, 1894 (IX of 1894) and of all other powers enabling it in that behalf, the Government of Maharashtra hereby makes the following rules further to amend the Maharashtra Prisons (Facilities to Prisoners) Rules, 1962, namely :—

1. These rules may be called the Maharashtra Prisons (Facilities to Prisoners) (Amendment) Rules, 1999.

2. In rule 4 of the Maharashtra Prisons (Facilities to Prisoners) Rules, 1962, in clause (*ii*),—

(*a*) in the bracket for the figures "1898" the figures "1973" shall be substituted ;

(*b*) the words "or oftener at the discretion of the Superintendent" shall be deleted.

By order and in the name of the Governor of Maharashtra,

S. M. MANE,
Desk Officer.